

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI**

OA No. 2048/93

DATE OF DECISION 29-9-93

Sh. Baijoo Ram

Petitioner

Sh. M.L. Sharma

Advocate for the Petitioner(s)**Versus**

U.O.I. & Ors.

Respondent**Advocate for the Respondent(s)****CORAM**The Hon'ble Mr. N.V. Krishnan, Vice Chairman (A¹)

The Hon'ble Mr. B.S. Hegde, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

JUDGEMENT (ORAL)

(delivered by Sh. N.V. Krishnan, V.C. (A))

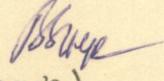
The applicant is aggrieved by the Annexure A-1 order dated 8-9-93 by which Head Quarter (N.R.) has stated that the post of Photographer, grade Rs 1200-2040/RPS on which he was asked to work on ad hoc basis can be filled up only by Direct Recruitment and therefore, direction were given to revert him to the post of Bromide Printer in the pay scale of Rs 950-1500(RPS) Annexure A-1. Chief Public Relation Officer

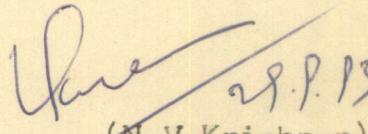
informed the C.P.O.(N.R.) that it was not possible to revert Baijoo Ram. The applicant, and he, has, therefore, been allowed to continue to work as photographer, grade 1200-2040(RPS) till such time as alternative arrangements are made and the photo unit is fully equipped with its strength.

2. In this view of the matter, we find that the applicant can have no grievance against his reversion. Further he was holding the post of photographer only on ad hoc basis and it has to be filled up by only direct recruitment.

3. Learned counsel for the applicant states that he has not received salary in the pay scale of photographer for the month of September, 1993. In view of the fact that the Chief Public Relation Officer has decided not to revert him, the applicant can make representation to that authority for giving pay and allowance as photographer for the period he works off that post.

4. In the circumstances, we find that applicant can have no grievance and no prima facie case is made out. The OA is rejected at the admission stage.


(B.S. Hegde)
Member(J)


(N.V. Krishnan)
Vice Chairman(A)